

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FORTY-FIFTH REPORT

(Presented on 9-12-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fifth Report.

2. The Committee met on 7 December 1987 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- II. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 11 December 1987.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to ten Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that (i) the Indian Penal Code (Amendment) Bill, 1987 (*Substitution of new section for section 306*) by Prof. Madhu Dandavate and (ii) the Prohibition of Sati Bill, 1987 by Shrimati Basavarajeswari be placed in category 'A' and all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to Resolutions as follows:—

- | | |
|---|---------|
| (1) Resolution by Shri Ram Bahadur Singh regarding regional imbalances. | 2 hours |
| (2) Resolution by Prof. Saif-ud-Din Soz regarding New Education Policy. | 2 hours |
| (3) Resolution by Shri Chandulal Chandrakar regarding elections to Village Panchayats, etc. | 2 hours |

[P.T.O.]

Recommendations

6. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
December 7, 1987
Āgrahayana 16, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1	The Human Resources (Utilisation) Bill, 1987 by Shri Santosh Kumar Singh.	113 of 1987	B	2 hours
2	The Constitution (Amendment) Bill, 1987 (<i>Insertion of new article 30A</i>) by Shri Syed Shahabuddin.	96 of 1987	B	2 hours
3	The Administrative Tribunals (Amendment) Bill, 1987 (<i>Insertion of new section 2A</i>) by Shri K. Ramamurthy.	102 of 1987	B	2 hours
4	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 276</i>) by Shri S.G. Gholap.	99 of 1987	B	2 hours
5	The Recognition of Trade Unions Bill, 1987 by Prof. Madhu Dandavate.	107 of 1987	B	2 hours
6	The Blind Persons (Employment) Bill, 1987 by Prof. Madhu Dandavate.	106 of 1987	B	2 hours
7	The Indian Penal Code (Amendment) Bill, 1987 (<i>Substitution of new section for section 306</i>) by Prof. Madhu Dandavate.	109 of 1987	A	2 hours
8	The Constitution (Amendment) Bill, 1987 (<i>Amendment of article 30</i>) by Shri Thampan Thomas.	110 of 1987	B	2 hours
9	The Constitution (Amendment) Bill, 1987 (<i>Amendment of Tenth Schedule</i>) by Shri Shantaram Nalk.	112 of 1987	B	2 hours
10	The Prohibition of Sati Bill, 1987 by Shrimati Basavarajeswari.	105 of 1987	A	2 hours